FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S KIEPE ELECTRIC INDIA PRIVATE LIMITED

1.	Name of Corporate Person	**M/s Kiepe Electric India Private Limited**
2.	Date of incorporation of Corporate Person	04/06/2020
3.	Authority under which Corporate Person is Incorporated / Registered	ROC Delhi
4.	Corporate Identity Number of Corporate Person	**U35999HR2020PTC086534**
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	51/4 KM Stone Village & PO Baghola, Faridabad, Palwal, Haryana, India, 121102
6.	Liquidation Commencement Date of Corporate Person	08th July, 2024 (Special Resolution Received by Liquidator on 12th July, 2024)
7.	Name, Address, Email Address, Telephone Number and the Registration number of the Liquidator	**Name : Rahul Khanna** **Add:** 110-B, Oriental Apartments, ,Plot No. 50, Sector 9, ,Near DC Chowk, Rohini, Delhi- 110085. **IBBI Regs. No: IBBI/IPA-002/IP-N01095/2021-2022/13581** **Email : rk_3398@rediffmail.com ; vliqkiepe@rediffmail.com** **Mob: 85840 76347**
8.	Last date for submission of claims	**06th August, 2024**

1. Notice is hereby given that the **M/s Kiepe Electric India Private Limited** has commenced voluntary liquidation on 8th July, 2024.
2. The stakeholders of **M/s Kiepe Electric India Private Limited** are hereby called upon to submit a proof of their claims, on or before**06th August, 2024** to the liquidator at the address mentioned against item 7.
3. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
4. Submission of false or misleading proofs of claim shall attract penalties.

Name : Rahul Khanna
Add: 110-B, Oriental Apartments, ,Plot No. 50, Sector 9, ,Near DC Chowk,
Rohini, Delhi- 110085
IBBI Regs. No: IBBI/IPA-002/IP-N01095/2021-2022/13581
Email : rk_3398@rediffmail.com; vliqkiepe@rediffmail.com
Date : 16.07.2024 **Place: New Delhi**

(... Continued from previous page)

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
BEELINE CAPITAL ADVISORS PRIVATE LIMITED **SEBI Registration Number:** INM000012917 **Address:** B 1311-1314, Thirteenth Floor, Shilp Corporate Park, Rajpath Rangoli Road, Thaltej, Ahmadabad, Gujarat – 380054, India. **Telephone Number:** 079 4918 5784 **Email Id:** mb@beelinemb.com **Investors Grievance Id:** ig@beelinemb.com **Website:** www.beelinemb.com **Contact Person:** Mr. Nikhil Shah **CIN:** U67190GJ2020PTC114322	**SKYLINE FINANCIAL SERVICES PRIVATE LIMITED** **SEBI Registration No.:** INR000003241 **Address:** D-153A, 1st Floor, Okhla Industrial Area Phase-I, New Delhi – 110020, India **Tel. No.:** 011-40450193-197 **Email:** ipo@skylinerta.com **Website:** www.skylinerta.com **Investor Grievance Email:** grievances@skylinerta.com **Contact Person:** Mr. Anuj Rana **CIN:** U74899DL1995PTC071324	**V.L.INFRAPROJECTS LIMITED** **Ms. Anjali Mukeshbhai Samani** **Address :** Office at 716, Shivalik Satyamev, Near Vakil saheb Bridge Bopal, Ahmedabad- 380058, Gujarat, India **Tel No:** +91 9998850177 **Email:** cs@vlil.in | **Website:** www.vlil.in Investors can contact the Company Secretary and Compliance Officer or the BRLMs or the Registrar to the Issue in case of any pre-Issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.vlil.in, the website of the BRLM to the Issue at www.beelinemb.com, the website of NSE i.e. www.nseindia.com, respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: V.L.INFRAPROJECTS LIMITED, Telephone: : +91 9998850177; BRLM: Beeline Capital Advisors Private Limited, Telephone: 079 4918 5784 and the Syndicate Member: Spread X Securities Private Limited Telephone: +91 79 6907 2018 and at the selected locations of the Sub-Syndicate Members, Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the websites of NSE and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: Axis Bank Limited. UPI: Retail Individual Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
For, V.L.INFRAPROJECTS LIMITED
sd/-
Rajagopal Reddy Annam Reddy
Chairman, Managing Director and Chief Executive Officer

Place: Ahmedabad
Date: July 15, 2024

Disclaimer: V.L.Infraprojects Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its Equity Shares and has filed the RHP with the Registrar of Companies, Gujarat on July 15, 2024 and thereafter with SEBI and the Stock Exchanges. The RHP is available on the websites of SEBI at www.sebi.gov.in, website of the Company at www.vlil.in, the website of the BRLM to the Issue at www.beelinemb.com, the website of NSE i.e. www.nseindia.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 25 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Offers and sales are made. There will be no public offering in the United States.

garima advt.

IDFC FIRST Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

IDFC FIRST Bank

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the authorised officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20.04.2021 calling upon the borrower, co-borrowers and guarantors **1.M/S. Jagdish Sons & Co (Prop. Vikas Singari), 2.M/S.Amiira Collections, 3.Madhu Sangari, 4.Rakhi Singari, 5. Rohit Shangari, 6.Taruna Singari,7.Vikash Shangari to repay the amount mentioned in the notice being Rs.3,18,81,628.61/-(Rupees Three Crores Eighteen Lakhs Eighty One Thousand Six Hundred Twenty Eight And Paise Sixty One Only) as on 14.04.2021 within 60 days from the date of receipt of the said notice.**

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **12th day of JULY 2024.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs.3,18,81,628.61/- (Rupees Three Crores Eighteen Lakhs Eighty One Thousand Six Hundred Twenty Eight And Paise Sixty One Only) and interest thereon.** The undersigned has previously issued possession notice dated 17-Nov-2021 wherein due to inadvertent we are withdrawing that notice. Please consider the present notice as final.

The borrower's attention is invited to provisions of sub – section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable properties.

ALL THE PIECE AND PARCEL OF THE PROPERTY CONSISTING OFPROPERTY BEARING HOUSE NUMBER 18/163A/38, ADMEASURING 240 SQ YARDS SITUATED AT BIHAB NAGAR, SECTOR II, TEHSIL AND DISTRICT AGRA, UTTAR PRADESH 282001 AND BOUNDED AS : NORTH: BUILDING NO. 18/163A/37, SOUTH: BUILDING NO. 18/163A/39 EAST:OTHER PROPERTY, WEST: 30 FT. WIDE ROAD

Date:12-JUL-2024
Place:AGRA
Loan Account No:20297010.

Authorised Officer
IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

TRINITY LEAGUE INDIA LIMITED

REGD OFF: A-23, Mandakini Enclave, Alaknanda, GK II, New Delhi-110019
Ph: 0120-6923947, website: www.trinitygroup.ind.in; e-mail:trinityleague@trinitygroup.ind.in, CIN No. : L93000DL1988PLC031953

Statement of Unaudited Standalone Financial Results for the Quarter ended June 30, 2024 (INR in Lacs)

Sr. No.	Particulars	Quarter Ended 30.06.2024 Unaudited	Quarter Ended 31.03.2024 Audited	Quarter Ended 30.06.2023 Unaudited	Year Ended 31.03.2024 Audited
1	Total Income from Operations	5.95	5.76	6.09	30.90
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	(2.41)	(3.47)	(2.91)	(6.16)
3	Share in Profit / (Loss) in Associate accounted for using Equity Method	(38.08)	(138.50)	(65.20)	(264.55)
4	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(40.49)	(141.97)	(68.11)	(270.71)
5	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(40.49)	(142.64)	(67.38)	(270.25)
6	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(40.49)	(142.64)	(67.38)	(270.25)
7	Equity Share Capital	791.69	791.69	791.69	791.69
8	Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations) -				
	(a) Basic	(0.51)	(1.80)	(0.85)	(3.41)
	(b) Diluted	(0.51)	(1.80)	(0.85)	(3.41)

Statement of Unaudited Consolidated Financial Results for the Quarter ended June 30, 2024

Sr. No.	Particulars	Quarter Ended 30.06.2024 Unaudited	Quarter Ended 31.03.2024 Audited	Quarter Ended 30.06.2023 Unaudited	Year Ended 31.03.2024 Audited
1	Total Income from Operations	5.95	5.76	6.09	30.90
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	(2.41)	(3.47)	(2.91)	(6.16)
3	Share in Profit / (Loss) in Associate accounted for using Equity Method	(38.08)	(138.50)	(65.20)	(264.55)
4	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(40.49)	(141.97)	(68.11)	(270.71)
5	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(40.49)	(142.64)	(67.38)	(270.25)
6	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(40.49)	(142.64)	(67.38)	(270.25)
7	Equity Share Capital	791.69	791.69	791.69	791.69
8	Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations) -				
	(a) Basic	(0.51)	(1.80)	(0.85)	(3.41)
	(b) Diluted	(0.51)	(1.80)	(0.85)	(3.41)

Notes to Unaudited Standalone And Consolidated Financial Results

1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on July 15, 2024.
2. The statutory auditors of the company have carried out the limited review of the unaudited standalone and consolidated financial results for the quarter ended June 30, 2024 as required under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.
3. The company and its associate operate in one segment, hence no segment reporting is provided.
4. During the quarter ended June 30, 2024, the company has provided for diminution in the value of investment made in the associates in the accounts amounting to Rs. 36.92 lacs considering the amount of aggregate losses incurred by the associate company till June 30, 2024 and the same is included in other expenses.
5. In the quarter ended June 30, 2024, accounting of share of loss in the Associate company is restricted to the extent of entity interest in the associate company.
6. Figures of Quarter Ended March 31, 2024 are the balancing figure between audited figures in respect of the full financial year and the published unaudited year to date figure upto the third quarter of the relevant financial year.
7. Considering the matter of prudence, deffered tax assests has not been created on the loss & other deductible expenditure for the quarter ended June 30, 2024.
8. Figures for the previous periods have been regrouped/reclassified wherever necessary, to conform to current period's classification.

For Trinity League India Limitd
S/d-
Devinder Kumar Jain
Managing Director
DIN: 00437646

Date : 15th July, 2024
Place : Noida

SOUTH CENTRAL RAILWAY

Follow us on @SCRailwayindia
Details of the Tender Notices of S.C Railway can be seen on our website : www.scr.indianrailways.gov.in

Open e-Tender Notice No. DRM/Works/SC/86-101/2024/OT, Dt: 12.07.2024

PUB/0674

For and on behalf of President of India, the undersigned invites e-tender for the following works up to 14.00 hours on dt: 13.08.2024

1. e-Tender No. : 86_CO_SC_24_OT **Name of the Work** : Provision of 3 stabling lines at Secunderabad station. **Approx. Tender Value in : (₹)** 5,10,57,460/- **EMD : (₹)** 4,05,300/- **Completion period in Months** : 06 **Maintenance period in Months :** 36

2. e-Tender No. : 87_CR_SC_24_OT **Name of the Work** : WD-SC-KZJ section: proposed repairs to PSC sleepers in Apron lines at Secunderabad, Hyderabad & KZJ stations in DEN/Central/SC jurisdiction. **Approx. Tender Value in : (₹)** 1,83,35,015/- **EMD : (₹)** 2,41,700/- **Completion period in Months** : 08 **Maintenance period in Months :** 06

3. e-Tender No. : 88_S_SC_24_OT **Name of the Work** : KZJ-KI section - Construction of earth retaining wall for 3rd line portion at bridge no.736, 738, 744, 751A, 755, 757 in connection with third line 3rd line track between GNN and CVV Stations for a length of 18kms under ADEN/MDR Section under Sr.DEN/South/SC jurisdiction. **Approx. Tender Value in : (₹)** 1,33,04,458/- **EMD : (₹)** 2,16,600/- **Completion period in Months** : 09 **Maintenance period in Months :** 36

4. e-Tender No. : 89_S_SC_24_OT **Name of the Work** : KZJ-KI, DKJ-MUGR & MTMI-JNPD sections: proposed in situ reconditioning of CMS crossings by using Translamatic Robotic Welder Technology in KZJ – KI, DKJ-MUGR & MTMI-JNPD sections under Sr.DEN/South/SC jurisdiction. **Approx. Tender Value in : (₹)** 60,99,575/- **EMD : (₹)** 1,22,000/- **Completion period in Months** : 12 **Maintenance period in Months :** (80 Gmt or one year whichever earlier)

5. e-Tender No. : 90_W_SC_24_OT **Name of the Work** : WD-SC Section: Vikarabad - Extension of existing sand hump line to 185m towards SC end at Vikarabad yard in SC-WADI Section (OOT). **Approx. Tender Value in : (₹)** 64,36,572/- **EMD : (₹)** 1,28,800/- **Completion period in Months** : 06 **Maintenance period in Months :** 06

6. e-Tender No. : 91_NW_SC_24_OT **Name of the Work** : SW 1) Raising of PF-01 from ML to HL at Kalgupur. SW 2) HER – Rehabilitation of station building at HER. SW 3) Renovation of parcel offices at BIDR and construction of additional room for parcel office at BIDR. **Approx. Tender Value in : (₹)** 3,78,43,672/- **EMD : (₹)** 3,39,300/- **Completion period in Months** : 12 **Maintenance period in Months** : 36

7. e-Tender No. : 92_NW_SC_24_OT **Name of the Work** : PDPL-NZB & VKB-PRLI Sections: Proposed in situ reconditioning of CMS crossings by using Translamatic Robotic Welder Technology in PDPL-NZB & VKB-PRLI sections under DEN/NW/SC jurisdiction. **Approx. Tender Value in : (₹)** 57,92,790/- **EMD : (₹)** 1,15,900/- **Completion period in Months** : 12 **Maintenance period in Months :** (80 Gmt or one year whichever earlier)

8. e-Tender No. : 93_NW_SC_24_OT **Name of the Work** : SW 1) Renovation of LPJL crew rest room, toilets and circulating area of LPJL station under ADEN/KRMR sub division. **Approx. Tender Value in : (₹)** 55,93,431/- **EMD : (₹)** 1,11,900/- **Completion period in Months** : 09 **Maintenance period in Months :** 06

9. e-Tender No. : 94_W_SC_24_OT **Name of the Work** : WD-SC Section: SW 1) Proposed safety related track works and miscellaneous track works (Other than safety related track items) from km:90.20 to 129.40 on UP & DN lines between DRR-RPK stations in SSE/P.way/VKB section under ADEN/VKB Sub division. SW 2) Proposed safety related track works and miscellaneous track works (Other than safety related track items) from km:120.40 to 174.65 on UP & DN lines between RPK-SNF stations and from km.0.00 to 4.75 on single line between TLPR - RCPT stations in SSE/P.way/LPI section under ADEN/VKB Sub division. SW 3) VKB-PRLI section: Proposed safety related track works and miscellaneous track works (Other than safety related track items) from km:0.00 to 64.72 on Single line between VKB-MTV stations in SSE/P.way/ZB section under ADEN/VKB Sub division. **Approx. Tender Value in : (₹)** 2,94,93,562/- **EMD : (₹)** 2,97,500/- **Completion period in Months** : 12 **Maintenance period in Months :** Nil

10. e-Tender No. : 95_W_SC_24_OT **Name of the Work** : WD-SC Section: SW 1) Proposed safety related track works and miscellaneous track works (Other than safety related track items) from km:3.00 to 47.00 on UP & DN lines between WD-NAW stations in SSE/P.way/SEM section under ADEN/TDU Sub division. SW 2) Proposed safety related track works and miscellaneous track works (Other than safety related track items) from km:47.00 to 90.20 on UP & DN lines between NAW-DRR stations in SSE/P.way/TDU section under ADEN/TDU Sub division. **Approx. Tender Value in : (₹)** 2,52,43,615/- **EMD : (₹)** 2,76,300/- **Completion period in Months** : 12 **Maintenance period in Months :** Nil

11. e-Tender No. : 96_CR_SC_24_OT **Name of the Work** : SC-KZJ Section: SW 1) Proposed safety related track works and miscellaneous works (other than safety related works) from km: 300.13 to 324.89 on UP & DN lines between GNP - KZJ stations and BPQ-KZJ bye pass line, KZJ - WL bye pass line in SSE/P.Way/CR/KZJ section under ADEN/N/KZJ Sub division. **Approx. Tender Value in : (₹)** 1,28,61,992/- **EMD : (₹)** 2,14,400/- **Completion period in Months** : 12 **Maintenance period in Months :** Nil

12. e-Tender No. : 97_CR_SC_24_OT **Name of the Work** : SC-KZJ Section: SW 1) Proposed safety related track works and miscellaneous works (Other than safety related works) from km: 252.60 to 300.13 on UP & DN lines between WP – GNP stations in SSE/P.Way/ALER section under ADEN/N/KZJ Sub division. **Approx. Tender Value in : (₹)** 1,19,81,845/- **EMD : (₹)** 2,10,000/- **Completion period in Months** : 12 **Maintenance period in Months :** Nil

13. e-Tender No. : 98_CR_SC_24_OT **Name of the Work** : SC-KZJ Section: SW 1) Proposed safety related track works and miscellaneous works (Other than safety related works) from km: 202.30 to 252.60 on UP & DN lines between MLY - WP stations in SSE/P.Way/GT section under ADEN/East/SC Sub division. **Approx. Tender Value in : (₹)** 1,60,14,743/- **EMD : (₹)** 2,30,100/- **Completion period in Months** : 12 **Maintenance period in Months :** Nil

14. e-Tender No. : 99_CR_SC_24_OT **Name of the Work** : WD-SC-KZJ & SNF-MLY Sections: SW 1) Proposed safety related track works and miscellaneous works (Other than safety related works) from km: 190.30 to 202.30 on UP & DN lines and at km. 10.40 to 22.03 kms on UP & DN lines between SNF-MLY stations in SSE/P.Way/SC section under ADEN/East/SC Sub division. **Approx. Tender Value in : (₹)** 78,11,174/- **EMD : (₹)** 1,56,300/- **Completion period in Months** : 12 **Maintenance period in Months :** Nil

15. e-Tender No. : 100_CR_SC_24_OT **Name of the Work** : WD-SC-KZJ & SNF-MLY Sections: SW 1) Proposed safety related track works and miscellaneous works (Other than safety related works) from km: 174.65 to 190.30 on UP & DN lines and at km. 0.00 to 10.40 kms on UP & DN lines between SNF-MLY stations in SSE/P.Way/SNF section under ADEN/East/SC Sub division. **Approx. Tender Value in : (₹)** 1,20,01,347/- **EMD : (₹)** 2,10,100/- **Completion period in Months** : 12 **Maintenance period in Months :** Nil

16. e-Tender No. : 101_W_SC_24_OT **Name of the Work** : Annual Zonal Contract - Dharur (Excluding) to Wadi (Excluding). **Approx. Tender Value in : (₹)** 1,24,00,000/- **EMD : (₹)** 2,12,000/- **Completion period in Months** : 12 **Maintenance period in Months :** Nil

1. Tenderers should participate through e-tendering only and no manual offers may be considered.
2. All the prospective tenderers are requested to remit EMD through online payments / BG only.
3. The Railway reserves the right to cancel the tender without assigning any reason thereto.
4. All the prospective tenderers are advised to get GSTIN identification Nos. and submit along with their offer.

A0870

Sr.DEN/Co-ord/ Secunderabad

For further tender conditions / details and for downloading the tender documents, Please visit website at https://www.ireps.gov.in or www.scr.indianrailways.gov.in

---

STATE BANK OF INDIA

REGIONAL BUSINESS OFFICE-8 Lakhimpur, District Hospital Road, SBI Main Branch Lakhimpur, Lakhimpur Kheri-262701, Ph.: 8794968250

NOTICE FOR COMMERCIAL/OFFICE SPACE REQUIRED ON LEASE/RENT

State Bank of India, Regional Business Office-8 Lakhimpur Kheri, Lucknow Module invites application to hire the commercially approved premise for Commercial/Office use located in **Gola Gokarannath for Branch SME Gola Gokarannath, Tehsil Gola Gokarannath, District Lakhimpur Kheri,** having **Built up area of approx. 250 to 280 Sq.Mts.** (Floor Area) and preferably on a main road with adequate open/covered parking space (free of cost). **The entire space should be on one single floor and also preferably at ground floor only. Premises should be ready for possession / occupation. Plots at suitable place may also be considered. Further premises at ground floor and First floor may also be considered.** Complete Set of Documents may be downloaded from Bank's website: **www.sbi.co.in** under **"Procurement News"**. Any corrigendum, addendum will be available only on our website. Any Corrigendum, addendum will be available only on our website. Last date for submission of application is **29.07.2024.**

Date: 15.07.2024 **REGIONAL MANAGER (RBO-8 Lakhimpur)**

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S KIEPE ELECTRIC INDIA PRIVATE LIMITED

1.	Name of Corporate Person	**M/s Kiepe Electric India Private Limited**
2.	Date of incorporation of Corporate Person	04/06/2020
3.	Authority under which Corporate Person is Incorporated / Registered	ROC Delhi
4.	Corporate Identity Number of Corporate Person	**U35999HR2020PTC086534**
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	51/4 KM Stone Village & PO Baghola, Faridabad, Palwal, Haryana, India, 121102
6.	Liquidation Commencement Date of Corporate Person	08th July, 2024 (Special Resolution Received by Liquidator on 12th July, 2024)
7.	Name, Address, Email Address, Telephone Number and the Registration number of the Liquidator	**Name : Rahul Khanna** **Add:** 110-B, Oriental Apartments, ,Plot No. 50, Sector 9, ,Near DC Chowk, Rohini, Delhi- 110085. **IBBI Regs. No: IBBI/IPA-002/IP-N01095/2021-2022/13581** **Email : rk_3398@rediffmail.com ; vliqkiepe@rediffmail.com** **Mob: 85840 76347**
8.	Last date for submission of claims	**06th August, 2024**

1. Notice is hereby given that the **M/s Kiepe Electric India Private Limited** has commenced voluntary liquidation on 8th July, 2024.
2. The stakeholders of **M/s Kiepe Electric India Private Limited** are hereby called upon to submit a proof of their claims, on or before **06th August, 2024** to the liquidator at the address mentioned against item 7.
3. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
4. Submission of false or misleading proofs of claim shall attract penalties.

Name : Rahul Khanna
Add: 110-B, Oriental Apartments, ,Plot No. 50, Sector 9, ,Near DC Chowk, Rohini, Delhi- 110085
IBBI Regs. No: IBBI/IPA-002/IP-N01095/2021-2022/13581
Email : rk_3398@rediffmail.com; vliqkiepe@rediffmail.com
Date : 16.07.2024 **Place: New Delhi**

"Form No. INC-26"
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of Registered Office of the Company from one state to another

Before the Central Government, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND IN THE MATTER OF **RELIANT DRILLING PRIVATE LIMITED** CIN: U10100DL2012PTC244883
Incorporated under the Companies Act, 2013 having registered office at DSM - 104, Ist Floor, 15 Shivaji Marg, Najafgarh road, North West, Delhi, India, 110015 ....Petitioner

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on Friday, 7th June, 2024 to enable the company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Rajasthan".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned below:

Registered office: DSM - 104, 1st Floor, 15 Shivaji Marg, Najafgarh road, North West, Delhi, India, 110015

For RELIANT DRILLING PRIVATE LIMITED
Sd/-
SIMRAN AGRAWAL (Company Secretary) M.NO.: A72791

Date: 16.07.2024
Place: Delhi

CAN FIN HOMES LTD

Can Fin Homes Ltd (Sponsor: CANARA BANK)

DDA Building, 1st Floor, Near Paras Cinema, Nehru Place, New Delhi-110019
Ph.: 011-26435815, 2643023, 011-26487529, 7625079108
Email: delhi@canfinhomes.com CIN : L85110KA1987PLC008699

APPENDIX-IV-A [See proviso to rule 8(6)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **physical** possession of which has been taken by the Authorised Officer of **Can Fin Homes Ltd., Nehru Place, New Delhi Branch,** will be sold by holding e-auction on **"As is where is", "As is what is",** and **"Whatever there is"** on **21/08/2024,** for recovery of **Rs. 14,70,630/- (Rupees Fourteen Lac Seventy Thousand Six Hundred Thirty Only)**, due to Can Fin Homes Ltd. from **Mrs. Indu Devi W/o Mr. Harender Thakur & Mr. Harender Thakur S/o Mr. Shakkal Thakur** (Borrowers) & **Mr. Ajit Singh S/o Bholar** (Guarantor) as on **15/07/2024** together with further interest and other charges thereon. The reserve price will be **Rs. 11,10,000/-** (Rupees Eleven Lac Ten Thousand Only) and the earnest money deposit will be **Rs. 1,11,000/-** (Rupees One Lac Eleven Thousand Only).

Description of the property

LIG Flat No-UG-3, Upper Ground Floor, Plot No-D-423, Block-D, Indraprashtha Loni, Ghaziabad (UP)-201102.
Boundaries: North: Plot No-D-424 South: Plot No-D-422
East: Plot No 436/437/438 West: Road 24 mtrs wide
Encumbrances, if any: NIL
The detailed terms and conditions of the sale are provided **in the official website of Can Fin Homes Ltd., (https://www.canfinhomes.com/SearchAuction.aspx).**
Link for participating in e-auction : **https://sarfaesi.auctiontiger.net**

Date: 15.07.2024 **Sd/-**
Place: New Delhi **Authorized Officer, Can Fin Homes Ltd.**

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE
[Under Sec-102 of Insolvency and Bankruptcy Code, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MS. PREETI GUPTA PERSONAL GUARANTOR OF M/S CROSSWAYS VERTICAL SOLUTIONS LIMITED

Notice is hereby given that the National Company Law Tribunal, Bench II under section 100 of the IBC, 2016, has ordered the commencement of insolvency resolution process against **Ms. Preeti Gupta** residing at Flat No. 60-D, Pocket-A, Sukhdev Vihar, New Delhi-110025 (Last known address to the Resolution Professional), on 11-07-2024.

The creditors of Ms. Preeti Gupta are hereby called upon to submit their claims with proof on or before 21 days from the date of issue of this notice i.e. by or before **06-08-2024**, to Mr. Prabhakar Kumar, Resolution Professional appointed by NCLT, Bench-II under provision of Insolvency & Bankruptcy Code, 2016, at address:- B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini, Delhi -110085, mail id- **preetiguptapirp@gmail.com.**

The creditors shall have to submit their claim to the resolution professional as prescribed under regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, in Form B. The last date for submission of claims of creditors shall be **06-08-2024**. The creditors may submit their claims by way of electronic communication, or through courier, speed post or registered letter.

The prescribed form for submission of claims can be downloaded from following link:
https://ibbi.gov.in/en/home/downloads

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

S/d
Prabhakar Kumar
Resolution Professional in the Insolvency Resolution Process of Ms. Preeti Gupta
Personal guarantor of M/s Crossways Vertical Solutions Limited
IP Registration No. - IBBI/IPA-002/IP-N00774/2018-2019/12373
Address: **B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini, Delhi -110085**
E-mail id: - preetiguptapirp@gmail.com
AFA Valid upto 24.08.2024

Date: 16-07-2024 **Place: Delhi**

JANA SMALL FINANCE BANK

(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No. 10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.
Branch Office: 16/12, 2nd Floor, W.E.A Arya Samaj Road, Karol Bagh, Delhi-110005.

E-AUCTION NOTICE

PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

The undersigned as authorised officer of **Jana Small Finance Bank Limited** has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that **online auction (e-auction)** of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"** on the date as prescribed as here under.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on 09.07.2024	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last Date, Time & Place for Submission of Bid
1	30689610000237	1) Mrs. Preeti, W/o. Mr. Mohit Bhati (Applicant), 2) Mr. Mohit Bhati, S/o. Mr. Ishwar Singh (Co-Applicant)	15.12.2023	29.06.2024	Rs.13,83,502/- (Rupees Thirteen Lakh Eighty Three Thousand Five Hundred Two Only)	13.08.2024 09:00 AM to 05:30 PM	Rs.10,93,000/- (Rupees Ten Lakhs Ninety Three Thousand Only)	Rs.1,09,300/- (Rupees One Lakh Nine Thousand Three Hundred Only)	20.08.2024 @ 11:00 AM	19.08.2024 before 05:00 PM. Jana Small Finance Bank Limited, 16/12, 2nd Floor, W.E.A Arya Samaj Road, Karol Bagh, Delhi-110005.

Details of Secured Assets: All that piece and parcel of the Immovable Residential One Storey House Admeasuring 51.84 Sq.meters, Khasra No.3067, situated at Radhey Enclave, Mansarover Park, Hadbast Village Shahpur, Bamheta Pargana Dasna, Tehsil & District Ghaziabad. Owned by **Mrs. Preeti, W/o. Mr. Mohit Bhati. Bounded as: East:** Gali 6 Ft., **West:** Other's Property, **North:** Plot Jitendra, **South:** Plot Jeetu.

The properties are being held on **"AS IS WHERE IS BASIS" &" AS IS WHAT IS BASIS"** and the **E-Auction** will be conducted **'On Line'.** The auction will be conducted through the Bank's approved service provider **M/s. 4 Closure** at the web portal **https://bankauctions.in** & **www.foreclosureindia.com.** For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact **M/s. 4 Closure; Contact Mr. Uttarkash Adesh Contact Number: 9515160064. Email id: info@bankauctions.in/ adesh@bankauctions.in.**

For further details on terms and conditions to take part in e-auction proceedings and any for any query relating to property please contact **Jana Small Finance Bank Authorized officers Mr. Rakesh Sharma (Mob. No.7230070463), Mr. Tung Kushik (Mob. No.8105191533), Mr. Shashi Kumar (Mob. No.8700277112) & Ranjan Naik (Mob. No.9590858249),** To the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named borrowers/ Guarantor's/ Mortgagors about e-auction scheduled for the mortgaged properties. The Borrower/ Guarantor/ Mortgagor are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost.

Date: 16.07.2024, Place: Ghaziabad **Sd/- Authorized Officer, Jana Small Finance Bank Limited**

उत्तराखंड : भाजपा की प्रदेश कार्यसमिति की बैठक में उपचुनाव के नतीजों पर मंथन

जनसत्ता संवाददाता
देहरादून 15 जुलाई।

उत्तराखंड में सत्तारूढ़ भारतीय जनता पार्टी (भाजपा) की प्रदेश कार्यसमिति की सोमवार को देहरादून में बैठक आयोजित की गई, जिसमें विधानसभा उपचुनाव के नतीजों पर मंथन किया गया है। उपचुनाव में भाजपा मंगलौर और बद्रीनाथ सीट हार गई है। हालांकि, बैठक में लोकसभा चुनाव में भाजपा को मिली जीत की सराहना की गई और पार्टी नेताओं ने मुख्यमंत्री पुष्कर सिंह धामी के नेतृत्व पर विश्वास व्यक्त किया।

प्रदेश कार्यसमिति की बैठक में मुख्यमंत्री धामी ने कहा कि विपक्षी दल की सरकारों में केवल कागजों में योजनाएं बनती थीं, लेकिन हम जिन योजनाओं का शिलान्यास करते हैं, उनका लोकार्पण भी करते हैं। लोकसभा चुनाव के बाद भाजपा की प्रदेश कार्यसमिति की यह पहली बैठक हुई, जिसमें बद्रीनाथ और मंगलौर विधानसभा उपचुनाव में पार्टी की हार और आगामी निकाय चुनाव की रणनीति पर चर्चा की गई। इसके अलावा बैठक में तीन राजनीतिक प्रस्ताव पर भी चर्चा की गई।

मुख्यमंत्री धामी ने कहा कि कार्यकर्ताओं की मेहनत से ही पार्टी मजबूत होती है। भाजपा कार्यकर्ताओं को जमीनी स्तर पर कई तरह की चुनौतियों का सामना करना पड़ता है, इसके बावजूद वे पूरे जोश के साथ मैदान में डटे रहते हैं। कार्यकर्ताओं की इसी लगन और समर्पण के दम पर भाजपा को राज्य में पांचों लोकसभा सीट पर विजय हासिल हुई है। मुख्यमंत्री ने कहा कि राज्य और केंद्र की हर हर योजना का लाभ समाज के सभी वर्गों तक पहुंचाया जा रहा है। जम्मू-कश्मीर से अनुच्छेद 370 हटाना हो या तीन तलाक, समान नागरिक संहिता हो या राम मंदिर निर्माण। ये सभी भाजपा के वैचारिक संकल्प को दर्शाते हैं। अब हमें प्रदेश के निकाय, पंचायत और केदारनाथ उपचुनाव में जाना है।

उदयपुर में कार नदी में गिरी, दो लोगों की मौत

जयपुर, 15 जुलाई (भाषा)।

राजस्थान के उदयपुर जिले में रविवार की शाम एक कार के सड़क से नदी के पानी में गिर जाने के कारण कार सवार दो लोगों की मौत हो गई। पुलिस ने सोमवार को यह जानकारी दी। उन्होंने बताया कि यह घटना खेरवाड़ा के जलपाका के पास उस समय घटी जब कार में सवार पांच दोस्त एक मंदिर से लौट रहे थे। घुमावदार मोड़ के पास कार गाय को टक्कर मारते हुए नदी के पानी में गिर गई।

TRINITY LEAGUE INDIA LIMITED

REGD OFF: A-23, Mandakini Enclave, Alaknanda, GK II, New Delhi-110019
Ph: 0120-6923947, website: www.trinitygroup.ind.in; e-mail:trinityleague@trinitygroup.ind.in, CIN No. : L93000DL1988PLC031953

Statement of Unaudited Standalone Financial Results for the Quarter ended June 30, 2024 (INR in Lacs)

Sr. No.	Particulars	Quarter Ended 30.06.2024 Unaudited	Quarter Ended 31.03.2024 Audited	Quarter Ended 30.06.2023 Unaudited	Year Ended 31.03.2024 Audited
1	Total Income from Operations	5.95	5.76	6.09	30.90
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	(2.41)	(3.47)	(2.91)	(6.16)
3	Share in Profit / (Loss) in Associate accounted for using Equity Method	(38.08)	(138.50)	(65.20)	(264.55)
4	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(40.49)	(141.97)	(68.11)	(270.71)
5	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(40.49)	(142.64)	(67.38)	(270.25)
6	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(40.49)	(142.64)	(67.38)	(270.25)
7	Equity Share Capital	791.69	791.69	791.69	791.69
8	Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations) -				
	(a) Basic	(0.51)	(1.80)	(0.85)	(3.41)
	(b) Diluted	(0.51)	(1.80)	(0.85)	(3.41)

Statement of Unaudited Consolidated Financial Results for the Quarter ended June 30, 2024

Sr. No.	Particulars	Quarter Ended 30.06.2024 Unaudited	Quarter Ended 31.03.2024 Audited	Quarter Ended 30.06.2023 Unaudited	Year Ended 31.03.2024 Audited
1	Total Income from Operations	5.95	5.76	6.09	30.90
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	(2.41)	(3.47)	(2.91)	(6.16)
3	Share in Profit / (Loss) in Associate accounted for using Equity Method	(38.08)	(138.50)	(65.20)	(264.55)
4	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(40.49)	(141.97)	(68.11)	(270.71)
5	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(40.49)	(142.64)	(67.38)	(270.25)
6	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(40.49)	(142.64)	(67.38)	(270.25)
7	Equity Share Capital	791.69	791.69	791.69	791.69
8	Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations) -				
	(a) Basic	(0.51)	(1.80)	(0.85)	(3.41)
	(b) Diluted	(0.51)	(1.80)	(0.85)	(3.41)

Notes to Unaudited Standalone And Consolidated Financial Results

1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on July 15, 2024.
2. The statutory auditors of the company have carried out the limited review of the unaudited standalone and consolidated financial results for the quarter ended June 30, 2024 as required under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.
3. The company and its associate operate in one segment, hence no segment reporting is provided.
4. During the quarter ended June 30, 2024, the company has provided for diminution in the value of investment made in the associates in the accounts amounting to Rs. 36.92 lacs considering the amount of aggregate losses incurred by the associate company till June 30, 2024 and the same is included in other expenses.
5. In the quarter ended June 30, 2024, accounting of share of loss in the Associate company is restricted to the extent of entity interest in the associate company.
6. Figures of Quarter Ended March 31, 2024 are the balancing figure between audited figures in respect of the full financial year and the published unaudited year to date figure upto the third quarter of the relevant financial year.
7. Considering the matter of prudence, deffered tax assests has not been created on the loss & other deductible expenditure for the quarter ended June 30, 2024.
8. Figures for the previous periods have been regrouped/reclassified wherever necessary, to conform to current period's classification.

For Trinity League India Limitd
Sd/-
Devinder Kumar Jain
Managing Director
DIN: 00437646

Date : 15th July, 2024
Place : Noida

DABUR INDIA LIMITED

IN - L24230DL1975PLC007908
Regd. Office: 8/3, Asaf Ali Road, New Delhi - 110 002
Tel. No. - 011-23253488, Fax No. - 011-23222051
Website - www.dabur.com; e-mail: investors@dabur.com

NOTICE

Notice is hereby given that the undermentioned share certificates of the Company have been reported to be lost or misplaced

SL. NO	FOLIO NO.	NAME	CERTIFICATE NOs.	SHARES	DISTINCTIVE Nos.
1	DIL0904323	Renu Sharma	75022 85354 91301	1000 1000 1000	37241291-37242290 603005495-603006494 607014305-607015304
2	D 0000020	Dandiya Chandra Kanta	2274-2277* 85527 91428	40* 400 400	10596597-10596636* 603139415-603139814 607130489-607130888
3	DIL0041618	Nitaben P Thakker Pravinbhai M Thakkar	56215* 81836 87907 105992	100* 1000 1000 3000	27930351-27930450* 601557999-601558998 605779408-605780407 903044505-903047504

*shares of FV Rs. 10 each

1. Any person who has a claim or lien or interest in the above shares and having any objection to the issue of letter of confirmation towards issue of duplicate share certificates, in lieu of the above, is requested to notify the same to the Company at its Registered Office latest by 28.07.2024,indicating the nature of the claim, lien or interest of his/her objection to the issue of said letter of confirmation, through an affidavit duly attested.
2. In case company does not receive any objection within aforesaid period it shall proceed with the issue of said Letter of Confirmation, in lieu of the above mentioned lost share certificates without entertaining any claim/damages whatsoever it may be.
3. The submission of documents by the members to the company shall be deemed to be completed on 28.07.2024 being last date of receipt of objection, if any, by the company on the above shares.

New Delhi
15.07.2024

For DABUR INDIA LIMITED
(A K JAIN)
E.V.P.(Finance) & Company Secretary

SpiceJet Limited

Regd Office : Indira Gandhi International Airport, Terminal 1D, New Delhi 110 037
CIN: L51909DL1984PLC288239
E-mail: investors@spicejet.com | Website: www.spicejet.com. | Telephone: +91 124 391 3939 | Facsimile: +91 124 391 3888

Extract of Audited Standalone and Consolidated Financial Results for the quarter and year ended 31 March 2024

(Rupees in millions)

S. No.	Particulars	Standalone					Consolidated				
		Quarter ended			Year ended	Year ended	Quarter ended			Year ended	Year ended
		Audited	Unaudited	Unaudited	Audited	Audited	Audited	Unaudited	Audited	Audited	Audited
		31-Mar-24	31-Dec-23	31-Mar-23	31-Mar-24	31-Mar-23	31-Mar-24	31-Dec-23	31-Mar-23	31-Mar-24	31-Mar-23
1	Total revenue from operations	17,193.7	19,035.7	21,448.6	70,499.7	88,688.4	17,383.9	19,145.0	21,450.7	70,853.1	88,735.9
2	Net (Loss) / Profit for the period (before Tax, Exceptional and/or Extraordinary items)	1,190.0	(3,014.6)	168.6	(4,094.4)	(15,030.2)	1,268.7	(2,987.8)	(62.2)	(4,237.2)	(15,129.5)
3	Net (Loss) / Profit for the period before tax (after Exceptional items)	1,190.0	(3,014.6)	168.6	(4,094.4)	(15,030.2)	1,268.7	(2,987.8)	(62.2)	(4,237.2)	(15,129.5)
4	Net (Loss) / Profit for the period after tax (after Exceptional and/or Extraordinary items)	1,190.0	(3,014.6)	168.6	(4,094.4)	(15,030.2)	1,268.7	(2,987.8)	(62.2)	(4,237.2)	(15,129.5)
5	Total Comprehensive Income for the period [Comprising (Loss) / Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,195.9	(2,999.1)	107.4	(4,042.4)	(15,031.3)	1,274.2	(2,972.4)	(124.0)	(4,183.8)	(15,130.0)
6	Total Comprehensive Income for the period [Comprising (Loss) / Profit for the period (after tax) and Other Comprehensive Income (after tax)] attributable to :										
	- Owners of the holding company	-	-	-	-	-	1,277.0	(2,970.8)	(123.6)	(4,174.7)	(15,128.1)
	- Non-controlling interests	-	-	-	-	-	(2.9)	(1.6)	(0.4)	(9.1)	(1.8)
7	Equity share capital	7,834.1	6,843.4	6,018.5	6,843.4	6,018.5	7,834.1	6,843.4	6,018.5	7,834.1	6,018.5
8	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the year ended March 31, 2023.	-	-	-	(33,692.5)	(38,334.5)				(60,007.4)	(64,521.6)
9	Earnings Per Share (of Rs.10/- each) (not annualized)										
	a) Basic (Rs)	1.60	(4.41)	0.28	(6.17)	(24.97)	1.71	(4.37)	(0.10)	(6.39)	(25.14)
	b) Diluted (Rs)	1.42	(4.41)	0.28	(6.17)	(24.97)	1.51	(4.37)	(0.10)	(6.39)	(25.14)

Notes:
1. The above is an extract of the detailed format of Audited Standalone and Consolidated Financial Results for the quarter and year ended 31 March 2024, filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of the Audited Standalone and Consolidated Financial Results for the quarter and year ended 31 March 2024 are available on the Company's website www.spicejet.com and on the website of the Stock Exchange www.bseindia.com.

For SpiceJet Limited
Sd/-
Ajay Singh
Chairman and Managing Director

Place: Gurugram, Haryana
Date: 15 July, 2024

SpiceJet Limited

Regd Office : Indira Gandhi International Airport, Terminal 1D, New Delhi 110 037
CIN: L51909DL1984PLC288239
E-mail: investors@spicejet.com | Website: www.spicejet.com. | Telephone: +91 124 391 3939 | Facsimile: +91 124 391 3888

Extract of Unaudited Standalone and Consolidated Financial Results for the quarter and nine months period ended 31 December 2023

(Rupees in millions)

S. No.	Particulars	Standalone						Consolidated					
		Quarter ended			Nine months period ended		Year ended	Quarter ended			Nine months period ended		Year ended
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
		31-Dec-23	30-Sep-23	31-Dec-22	31-Dec-23	31-Dec-22	31-Mar-23	31-Dec-23	30-Sept-23	31-Dec-22	31-Dec-23	31-Dec-22	31-Mar-23
1	Total income from operations	19,035.7	14,252.9	23,146.0	53,306.0	67,239.8	88,688.4	19,145.0	14,288.3	23,168.8	53,469.2	67,285.3	88,735.9
2	Net (Loss) / Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(3,014.6)	(4,315.4)	1,068.2	(5,284.4)	(15,198.8)	(15,030.2)	(2,987.8)	(4,494.3)	1,101.2	(5,505.9)	(15,067.2)	(15,129.5)
3	Net (Loss) / Profit for the period before tax (after Exceptional items)	(3,014.6)	(4,315.4)	1,068.2	(5,284.4)	(15,198.8)	(15,030.2)	(2,987.8)	(4,494.3)	1,101.2	(5,505.9)	(15,067.2)	(15,129.5)
4	Net (Loss) / Profit for the period after tax (after Exceptional and/or Extraordinary items)	(3,014.6)	(4,315.4)	1,068.2	(5,284.4)	(15,198.8)	(15,030.2)	(2,987.8)	(4,494.3)	1,101.2	(5,505.9)	(15,067.2)	(15,129.5)
5	Total Comprehensive Income for the period [Comprising (Loss) / Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(2,999.1)	(4,284.5)	1,088.3	(5,238.)	(15,138.8)	(15,031.3)	(2,972.4)	(4,461.0)	1,121.2	(5,457.9)	(15,005.9)	(15,130.0)
6	Total Comprehensive Income for the period [Comprising (Loss) / Profit for the period (after tax) and Other Comprehensive Income (after tax)] attributable to :												
	- Owners of the holding company	-	-	-	-	-	-	(2,970.8)	(4,456.7)	1,124.7	(5,451.7)	(15,004.5)	(15,128.1)
	- Non-controlling interests	-	-	-	-	-	-	(1.6)	(4.2)	(3.4)	(6.2)	(1.4)	(1.8)
7	Equity share capital	6,843.4	6,841.4	6,018.5	6,841.4	6,018.5	6,018.5	6,843.4	6,841.4	6,018.5	6,843.4	6,018.5	6,018.5
8	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the year ended March 31, 2023.	-	-		-	-	(38,334.5)						(64,521.6)
9	Earnings Per Share (of Rs.10/- each) (not annualized)												
	a) Basic (Rs)	(4.41)	(6.89)	1.77	(8.29)	(25.25)	(24.97)	(4.37)	(7.18)	1.83	(8.64)	(25.04)	(25.14)
	b) Diluted (Rs)	(4.41)	(6.89)	1.77	(8.29)	(25.25)	(24.97)	(4.37)	(7.18)	1.83	(8.64)	(25.04)	(25.14)

Notes:
1. The above is an extract of the detailed format of unaudited Standalone and Consolidated Financial Results for the quarter and nine months period ended 31 December 2023, filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of the Unaudited Standalone and Consolidated Financial Results for the quarter and nine months period ended 31 December 2023 are available on the Company's website www.spicejet.com and on the website of the Stock Exchange www.bseindia.com.

For SpiceJet Limited
Sd/-
Ajay Singh
Chairman and Managing Director

Place: Gurugram, Haryana
Date: 15 July, 2024

Bank of India

बैंक ऑफ इंडिया, जोनल ऑफिस, नई दिल्ली जोन, "स्टार हाउस", एच-2, कनॉट सर्कस, मिडल/आउटर सर्कल, निकट पीवीआर प्लाजा हॉल, नई दिल्ली-110001, फोन सं. 011-28844099

शुद्धि पत्र

यह शुद्धिपत्र, दिनांक **03.07.2024** को इस समाचार पत्र में छपे ई-नीलामी जो कि **09.08.2024** को होना है, के संदर्भ में हैं जिसमें क्रम सं. 3 पर **मेसर्स ईएसएस के एंटरप्राइजेज** की सम्पत्ति अब बिक्री के लिए उपलब्ध नहीं है, इस खाते की सम्पत्ति को बैंक ने **09.08.2024** को होने वाले ई-नीलामी प्रक्रिया से वापस ले लिया है। बाकी नियम व शर्तें पूर्वानुसार रहेंगी।

तिथि : 15.07.2024, स्थान : नई दिल्ली
प्राधिकृत अधिकारी, बैंक ऑफ इंडिया

पंजाब नैशनल बैंक punjab national bank

सर्कल शास्त्र सेन्टर, पश्चिमी दिल्ली
द्वितीय तल, विक्रांत टॉवर,
राजेन्द्र प्लेस नई दिल्ली-110008

शुद्धिपत्र

आम जनता को एतद्वारा सूचित किया जाता है कि ई-नीलामी सूचना अर्थात अचल संपत्तियों की बिक्री के लिए 20.06.2024 को अंग्रेजी समाचार पत्र- 'फाइनेंशियल एक्सप्रेस' (पेज नंबर 32) और हिंदी समाचार पत्र- 'जनसत्ता' (पेज नं. 28) में **क्रमांक 4** पर [**रजत कपूर** के ऋण खाते में] की सम्पत्ति अभी बिक्री के लिए उपलब्ध नहीं है। इस सम्पत्ति को बैंक ने 29.07.2024 को होने वाली ई-नीलामी प्रक्रिया से वापस ले लिया है।

दिनांकः 15.07.2024
स्थानः नई दिल्ली
प्राधिकृत अधिकारी
पंजाब नेशनल बैंक

नेशनल फर्टिलाइजर्स लिमिटेड

एन एफ एल NFL नवरत्न कंपनी
(भारत सरकार का उपक्रम)
A-11, सेक्टर -24, नोएडा - 201301,
(CIN-L74899DL1974GOI007417)
फोन: 0120-2412294; ऐक्स.: 3411

संदर्भ सं आरएफक्यू-2024-25-टीजीयू-01 दिनांक: 16.07.2024

आमंत्रण सूचना ई-आरएफक्यू

नीचे दिये गये विवरणों के अनुसार टेक्नीकल ग्रेड यूरिया की आपूर्ति के लिए घरेलू विनिर्माताओं से निविदाएँ आमंत्रित की जाती हैं:

ई-निविदा सं.	उत्पाद	मात्रा (एमटी में)	निविदा जमा करने की अंतिम तिथि
2024_एनएफएल_201302_1	टेक्नीकल ग्रेड यूरिया (टीजीयू)	30,000	22.07.2024 को 12.30 बजे आईएसटी तक

विस्तृत विवरणों के लिए वेबसाइट www.nationalfertilizers.com या https://etenders.gov.in/eprocure/app देखें। शुद्धिपत्र/परिशिष्ट, यदि कोई हुए तो उसे केवल उपरोक्त वेबसाइटों पर प्रकाशित किया जाएगा।

उप महाप्रबंधक-प्रभारी (आईआईएंडआईपी)

प्रोजेक्ट्स एण्ड डेवलपमेंट इंडिया लिमिटेड

PDIL
(भारत सरकार का उपक्रम), मिनी रत्न कैटेगरी-I पी एस यू
पी डी आई एल भवन, ए -14, सेक्टर -1, नौएडा -201301
वेबसाइट: www.pdilin.com
एन एफ एल NFL नवरत्न कंपनी

निविदा आमंत्रण सूचना

ओपन - डोमेस्टिक कॉम्पिटिटिव बिडिंग
नि. आ. सू. संख्या : PNMM/PC-281/E-001

पी डी आई एल, मेसर्स नेशनल फर्टिलाइजर्स लिमिटेड (एन एफ एल), नंगल की ओर से, एकल बिंदु उत्तरदायित्व के आधार पर नई 2500 घन मीटर क्षमता वाली हॉर्टन स्फीयर अमोनिया भंडारण परियोजना के लिए अनुभवी और सक्षम एलएसटीके ठेकेदार से एकल-चरणीय दो-भागीय बोली प्रणाली के अंतर्गत बोलियां आमंत्रित करता है।

एन आई टी दस्तावेज निम्नलिखित पोर्टल/वेबसाइटों पर उपलब्ध होंगे:

सी पी पी पोर्टल https://eprocure.gov.in/eprocure/app, पी डी आई एल वेबसाइट https://www.pdilin.com, एन एफ एल वेबसाइट https://www.nationalfertilizers.com

इस नोटिस के संबंध में यदि कोई और जानकारी जैसे स्पष्टीकरण/ शुद्धिपत्र/ संशोधन/ परिशिष्ट/ समय विस्तार आदि हो तो उसे केवल सीपीपी पोर्टल पर ही अपडेट किया जाएगा। इस संबंध में प्रेस में कोई और प्रकाशन नहीं किया जाएगा।

यदि कोई क्वेरी हो तो उसे पी डी आई एल को नीचे उल्लिखित ईमेल पर ईमेल किया जा सकता है: (anjali@pdilin.com; sanjivmishra@pdilin.com), एन एफ एल (shailesh@nfl.co.in)

उप महाप्रबंधक (सामग्री प्रबंधन), पी डी आई एल नौएडा

फॉर्म नंबर INC-26

(कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार)

कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित किया जाना है

केंद्र सरकार से पहले, उत्तरी क्षेत्र, नई दिल्ली

कंपनी अधिनियम, 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उप-नियम (5) के खंड (ए) के मामले में और के मामले में

रिलायंट ड्रिलिंग प्राइवेट लिमिटेड

सीआईएन: U10100DL2012PTC244883

कंपनी अधिनियम, 2013 के तहत निगमित, जिसका पंजीकृत कार्यालय डीएसएम-104, प्रथम तल, 15 शिवाजी मार्ग, नजफगढ़ रोड, उत्तर पश्चिम, दिल्ली, भारत, 110015 है। ......याचिकाकर्ता

आम जनता को नोटिस दिया जाता है कि कंपनी कंपनी अधिनियम, 2013 की धारा 13 के तहत केंद्र सरकार को एक आवेदन करने का प्रस्ताव करती है, जिसमें पारित विशेष संकल्प के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि की मांग की जाती है। शुक्रवार को हुई असाधारण आम बैठक 7 जून, 2024 को कंपनी अपने पंजीकृत कार्यालय को "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "राजस्थान राज्य" में बदलने में सक्षम होगी।

कम्पनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, तो वे एमसीए-21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र दाखिल करें अथवा इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी-2 विंग, दूसरी मंजिल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 तथा इसकी एक प्रति याचिकाकर्ता कम्पनी के नीचे वर्णित पंजीकृत कार्यालय के पते पर जमा करें:

पंजीकृत कार्यालय: डीएसएम-104, पहली मंजिल, 15 शिवाजी मार्ग, नजफगढ़ रोड, उत्तर पश्चिम, दिल्ली, भारत, 110015

रिलायंट ड्रिलिंग प्राइवेट लिमिटेड के लिए
एसडी/-
सिमरन अग्रवाल, कंपनी सचिव
M.No.: A72791

दिनांक: 16/07/2024
स्थान: दिल्ली

फॉर्म ए

सार्वजनिक उदघोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड के विनियम 14 के अंतर्गत)
(स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017)
मेसर्स कीपे इलेक्ट्रिक इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	मेसर्स कीपे इलेक्ट्रिक इंडिया प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	04/06/2020
3.	प्राधिकरण जिसके तहत कॉर्पोरेट व्यक्ति निगमित/ पंजीकृत है	आरओसी-दिल्ली
4.	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या	U35999HR2020PTC086534
5.	कॉर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	51/4 किमी स्टोन ग्राम और डाकघर : बाघोला, फरीदाबाद, पलवल, हरियाणा, भारत, 121102
6.	कॉरपोरेट व्यक्ति के संबंध में दिवाला प्रारंभ होने की तिथि	08 जुलाई, 2024 (12 जुलाई, 2024 को परिसमापक द्वारा विशेष संकल्प प्राप्त हुआ)
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	नामः राहुल खन्ना, पताः 110-बी, ओरिएंटल अपार्टमेंट, प्लॉट नंबर 50, सेक्टर 9, डीसी चौक के पास, रोहिणी, दिल्ली- 110085 आईबीबीआई पंजीकरण संख्याः आईबीबीआई/आईपीए-002/आईपी-एन01095/2021-2022/13581, ईमेलः rk3398@rediffmail.com; vliqkiepe@rediffmail.com मोबाइलः 85840 76347
8.	दावे प्रस्तुत करने की अंतिम तिथि	06 अगस्त, 2024

1. एतद्वारा सूचना दी जाती है कि मेसर्स कीपे इलेक्ट्रिक इंडिया प्राइवेट लिमिटेड ने 08 जुलाई, 2024 से लेनदारों के अनुमोदन के अधीन स्वैच्छिक परिसमापन प्रक्रिया शुरू कर दिया है
2. मेसर्स कीपे इलेक्ट्रिक इंडिया प्राइवेट लिमिटेड के हितधारकों को सबूत के साथ अपने दावे प्रस्तुत करने के लिए 06 अगस्त, 2024 को या उससे पहले प्रविष्टि संख्या 07 के सामने उल्लिखित पते पर परिसमापक को कहा जाता है।
3. वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं।
4. दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

नामः राहुल खन्ना
पताः 110-बी, ओरिएंटल अपार्टमेंट, प्लॉट नंबर 50, सेक्टर 9,
डीसी चौक के पास, रोहिणी, दिल्ली- 110085
आईबीबीआई पंजीकरण संख्याः आईबीबीआई/आईपीए-002/आईपी-एन01095/2021-2022/13581
ईमेलः rk3398@rediffmail.com; vliqkiepe@rediffmail.com

दिनांकः 16.07.2024, स्थान : नई दिल्ली

MobiKwik

वन मोबिक्विक सिस्टम्स लिमिटेड

पंजी. कार्यालय: यूनिट नंबर 102, पहली मंजिल, ब्लॉक-बी, पेगासस वन, गोल्फ कोर्स रोड, सेक्टर-53, गुरुग्राम, हरियाणा-122003, भारत
फोन: +91 (124) 490-3344 सीआईएन: U64201HR2008PLC053766
वेबसाइट: www.mobikwik.com ईमेल: cs@mobikwik.com

16वीं वार्षिक आम बैठक की सूचना (एजीएम नोटिस प्रेषण पूर्व)

एतदद्वारा सूचना दी जाती है कि वन मोबिक्विक सिस्टम्स लिमिटेड ("कंपनी") के सदस्यों की 16वीं वार्षिक आम बैठक ("एजीएम") की सूचना में सूचीबद्ध व्यवसायों के निष्पादन हेतु **शुक्रवार, 9 अगस्त, 2024 को प्रातः 11:00 बजे (भारतीय समयानुसार)** कम्पनी अधिनियम, 2013 (अधिनियम) के सभी लागू प्रावधानों और तदधीन विरचित नियमों के सहपठित कार्पोरेट मंत्रालय द्वारा जारी सामान्य परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, परिपत्र संख्या 17/2020 दिनांक 13 अप्रैल, 2020, परिपत्र संख्या 20/2020 दिनांक 5 मई, 2020, परिपत्र संख्या 02/2022 दिनांक 05 मई 2022 और परिपत्र संख्या 09/2023 दिनांक 25 सितंबर, 2023, ('एमसीए सर्कुलर') के अनुपालन हेतु वीडियो कॉन्फ्रेन्सिंग (वीसी) अथवा अन्य ऑडियो विजुअल साधनों (ओएवीएम) के माध्यम से, किसी उभय स्थान पर सदस्यों की भौतिक उपस्थिति के बगैर, आयोजित की जाएगी।

उपरोक्त कथित एमसीए परिपत्रों के अनुपालन में, एजीएम की सूचना सभी आवश्यक संलग्नकों के साथ केवल इलेक्ट्रॉनिक मोड के माध्यम से उन सदस्यों को भेजी जाएगी जिनके ई-मेल पते कंपनी/डिपॉजिटरी पार्टिसिपेंट/लिंक इनटाइम इंडिया प्राइवेट लिमिटेड के साथ पंजीकृत हैं। एजीएम का नोटिस कंपनी की वेबसाइट www.mobikwik.com/ir और सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड (सीडीएसएल) की वेबसाइट https://www.evotingindia.com/noticeResults.jsp पर भी उपलब्ध होंगे।

नोटिस में निर्धारित सभी प्रस्तावों पर सदस्यों को रिमोट ई-वोटिंग सुविधा (एजीएम से पहले) और ई-वोटिंग सुविधा (एजीएम के दौरान) के माध्यम से इलेक्ट्रॉनिक रूप से अपना वोट डालने की सुविधा प्रदान की जाएगी। वोट डालने की सुविधा सीडीएसएल द्वारा उपलब्ध करायी जायेगी। एजीएम में ई-वोटिंग की सुविधा उन सदस्यों को उपलब्ध करवाई जाएगी जो वीसी/ओएवीएम सुविधा के माध्यम से एजीएम में उपस्थित होंगे और उन्होंने रिमोट ई-वोटिंग के माध्यम से प्रस्तावों पर अपना वोट नहीं डाला है। जिन सदस्यों ने एजीएम से पहले रिमोट ई-वोटिंग द्वारा अपना वोट डाल दिया है, वे वीसी/ओएवीएम के माध्यम से एजीएम में भाग ले सकते हैं, लेकिन एजीएम में वोट डालने के पात्र नहीं होंगे। रिमोट ई-वोटिंग की विस्तृत प्रक्रिया और तरीका, एजीएम में ई-वोटिंग और वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने के निर्देश एजीएम नोटिस में प्रदान किए जा रहे हैं।

जिन सदस्यों की ईमेल आईडी कंपनी/डिपॉजिटरी पार्टिसिपेंट्स (डीपी) के साथ पंजीकृत नहीं हैं, उनसे अनुरोध किया जाता है कि वे नोटिस और वित्तीय विवरण और अन्य संचार इलेक्ट्रॉनिक मोड से प्राप्त करने के लिए अपना ईमेल पता अपने संबंधित डीपी या कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट के साथ delhi@linkintime.co.in पर पंजीकृत करवा लें।

कृते वन मोबिक्विक सिस्टम्स लिमिटेड
हस्ता/-
अंकिता शर्मा
कंपनी सचिव और अनुपालन अधिकारी

दिनांक: 15 जुलाई, 2024
स्थान: गुरुग्राम